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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 109/94.

Dt. of Decision : 7.11.94.

P. Laxmi

.. Applicant.

vs

1. The Air Officer Commanding,
AF Station, Bidar-585 401.
2. The Commandant,
HQ Training Command,
IAF, Bangalore-560 006.
3. The Director of Personnel (A),
Air HQ (rep. Union of India),
Vayu Bhawan, New Delhi-110 001. .. Respondents.

Counsel for the Applicant : Mr. C. Suryanarayana

Counsel for the Respondents : Mr. N.V. Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

Copy to:-

1. The Air Officer Commanding, AF Station, Bidar-401.
2. The Commandant, HQ Training Command, IAF, Bangalore-006.
3. The Director of Personnel (A), Air HQ (rep. Union of India), Vayu Bhavan, New Delhi-001.
4. One copy to Sri. C.Suryanarayana, advocate, CAT, Hyd.
5. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

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O.A.No.109/94

Date of Order: 7.11.94

As Per Hon'ble Shri A.B.Gorthi, Member (Admn.)

The prayer of the applicant is for a direction to the respondents to appoint her either as an Ayah or as a Safaiwala preferably at Bidar or alternatively at any station within the jurisdiction of the Commandant, ¹⁴ Executive Training Command, IAF, Bangalore.

2. Mr.C.Suryanarayana, learned counsel for the applicant has filed a letter dt. 4.11.94 requesting that the OA may be treated as withdrawn because the Officer incharge, Civil Administration, Air Force station Bidar had offered vide letter dt. 27.10.94 appointment to the applicant as a Safaiwala at Bidar. Learned counsel for the applicant further states that the applicant has also confirmed that she has been given appointment as Safaiwala on compassionate grounds and that she desired that the OA be withdrawn.

3. Mr.N.V.Ramana, learned standing counsel for the respondents present.

4. In the afore-stated circumstances the OA is dismissed as having been withdrawn without any order as to costs.

Amulya
(A.B.GORTHI)
Member (Admn.)

Dated: 7th November, 1994

(Dictated in Open Court)

sd

Amulya
15-11-94
Dy. Registrar (J)

Contd. - 3)

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Checked by Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD DIVISION HYDERABAD

THE HON. BIE. MR. A. J. HAROLDSON, MEMBER.

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THE HON'BLE MR. A. G. GORTON : MEMBER (..)

Dated: 7/11/94

ORDER/JUDGMENT

109) 94

Admitted and Trialin Directions
Issued. -

Waived off with Directions.

Dismissed

~~Dismissed as withdrawn.~~

Dismissed For Default.

Rejected/Ordered.

no order as to costs.,

NO SPARE COPWR

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